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# The Gujarat Government Gazette

## EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. IV]

MONDAY, APRIL 29, 1963; VAISAKHA 9, 1885

Separate paging is given to this Part in order that it may be filed as a separate compilation

### PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

[The following Act of the Gujarat Legislature, having been assented to by the President on the 27th April 1963, is hereby published for general information.]

M. G. MONANI,  
Secretary to the Government of Gujarat,  
Legal Department.

#### GUJARAT ACT NO. XX OF 1963.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 29th April 1963).

An Act further to amend the Bombay Medical Act, 1912.

It is hereby enacted in the Fourteenth Year of the Republic of India as follows:--

1. This Act may be called the Bombay Medical (Gujarat Amendment) Act, 1963 Short title.

2. In section 2B of the Bombay Medical Act, 1912, in sub-section (4), Amendment of section 2B of Bom. VI of 1912.  
for the words beginning with the words "for a term" and ending with the words "by an order, appoint" the following shall be, and shall be deemed always to have been, substituted, namely:--

"for such term not exceeding five years in the aggregate from the date of their nomination as the State Government may from time to time by order determine."



# The Gujarat Government Gazette

## EXTRAORDINARY

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### PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and  
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the  
President on the 26th April 1966 is hereby published for general information.

SUMANT M. VIDYARTHI,  
Secretary to the Government of Gujarat,  
Legal Department.

#### GUJARAT ACT NO. 9 OF 1966.

[First published, after having received the assent of the President in the  
*Gujarat Government Gazette* on the 28th April 1966.]

An Act further to amend the Bombay Medical Act, 1912.

It is hereby enacted in the Seventeenth Year of the Republic of India as  
follows :—

1. This Act may be called the Bombay Medical (Gujarat Amendment) Act, short title,  
1966.

2. In section 2B of the Bombay Medical Act, 1912, in sub-section (4), for the words "five years" the words "six years" shall be substituted.

Bom.  
VI of  
1912.

Amendment  
of section  
2B of Bom.  
VI of 1912.



# The Gujarat Government Gazette

## EXTRAORDINARY

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### PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and  
Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the President on the 27th April 1967 is hereby published for general information.

SUMANT M. VIDYARTHI,  
Secretary to the Government of Gujarat,  
Legal Department.

#### GUJARAT ACT NO. 4 OF 1967.

(First published, after having received the assent of the President in the "*Gujarat Government Gazette*" on the 29th April 1967).

An Act further to amend the Bombay Medical Act, 1912.

It is hereby enacted in the Eighteenth Year of the Republic of India as follows:—

1. This Act may be called the Bombay Medical (Gujarat Amendment) Act, Short title, 1967.

2. In section 2B of the Bombay Medical Act, 1912, in sub-section (4), for the words "six years" the words "seven years" shall be substituted.

Amendment  
of section 2B  
of Bom. VI  
of 1912.